

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH
(THROUGH HYBRID MODE)

ITEM No. 3
(IB)-102(PB)/2017

IN THE MATTER OF:

DBS Bank Ltd.

... Petitioner/Applicant

v.

Edu Smart Service Pvt. Ltd.

... Respondent

Order Under Section 7 of (IBC) in Liq

Order delivered on 10.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Mr. K. Dutta, Sr. Adv., Ms. Prachi Johri, Mr. Rajat Sinha, Ms. Ritu Rastogi, Adv.

For the Respondent : Mr. Sudhir Makkar, Sr. Adv., Chitranshul A. Sinha, Jaskaran Bhatia, Tammana Malik, Sagar Bansal, Veera Mathai, Adv.

ORDER

IA-1762/2022

Heard Mr. K. Dutta, Ld. Sr. Counsel for the Liquidator as well as Mr. Makkar, Ld. Sr. Counsel for the Respondent. At request, list the matter again on 14.03.2023 for physical hearing.

-Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

10.03.2023
Lalit Verma